

Misc Crl (Bail) case No 549/2022

3-Nov-22

This is a petition filed under section 439 of CRPC, with prayer to release the accused Himanshu Saroj on bail in connection with Dhekiajuli PS case number 303/2022 under section 366 of IPC.

The called for CD has been received. I have heard the learned counsel for the accused and also the learned Addl. PP for the state.

The facts of the case, in brief, are that on 07/10/2022 an FIR was lodged by one Mina Kishan at the Dhekiajuli police station stating therein that on 06/10/2022 her daughter Anjana Kishan went missing from her house. Based on that FIR Dhekiajuli PS case number 303/2022 was registered under section 366 of IPC. The accused was arrested on 15/10/2022 and since then he has been in custody.

The record reveals that the victim girl is a minor and she is aged about 16 years. Her statement has already been recorded before the magistrate and the same reveals sufficient incriminating materials against the accused. Considering these aspects of the matter, including the length of detention of the accused person in custody, the bail petition is rejected. Return the case diary in sealed cover. With this order this case is disposed of.

CD sent back to concerned PS through P.P. Tezpur


Addl. Sessions Judge, F.T.C
Sonitpur, Tezpur